IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-323/(ND)/2017

In the matter of AGS Teleservices (P) Limited

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 09.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

; -

For the Respondent/Corporate Debtor: -

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel, Income tax Deptt.

: Mr. Manish Raj, Co Prosecutor

ORDER

Learned Company Secretary has appeared on behalf of the petitioner. Ld. representative for the RD/ROC as well as for Income tax Department are also present. It is represented by the statutory authorities that the objections/observations on their part have been duly filed. In relation to the Income tax Department, the same is not available.

Bench Officer is directed to check and update the records with the observations/objections as raised by the RD/ROC vide diary No.5739 dated 27.12.2017.

List the matter on 11.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 09.1.2018